

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH
COURT No.1

(through hybrid mode)

ITEM No. 108

CP (IB) No.146/Chd/Hry/2023

IN THE MATTER OF:-

State Bank of India

...Petitioner

Versus

Panipat Jalandhar NH-1 Tollway
Pvt Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)

SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)

PRESENT:

For the petitioner : Mr. Shrey Goel, Advocate

For the respondent : Ms. Ramneek Kaur Mann, Advocate

ORDER

Rejoinder has been filed vide Diary No.1191/4 dated 10.04.2024. The same is taken on record. Ld. counsels for the parties are directed to file short written submissions, if any at least one week before the next date of hearing. It will be the last opportunity. Let the matter be listed on 22.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)